

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.202  
**C.P. (IB)/198(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

HIRALAL BHIMJIBHAI KUMAVAT PROPRIETOR OF B N  
ENTERPRISES  
VS  
VASUNDHARA SEAMLESS STAINLESS TUBESPRIVATE  
LIMITED

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the Respondent : Mr. Dheeraj Garg, Adv.

**ORDER**

Ld. Counsel for the respondent submitted that they have filed new IA for setting aside the order of closing their right to file reply. Learned counsel for applicant opposed the same, agreed to be heard after the IA is listed.

List for further consideration on 02.08.2024.

**-Sd-**

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**